

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE SITTING AT CHENNAI
MEMORANDUM OF APPLICATION
(Under Section 18(1) r/w. Section 14(1) of
National Green Tribunal Act, 2010)
Appeal No.80 of 2022(SZ)

Between:

1. Anaithu Vivasaykalin Kanimavala,
Neervala, Sutrusoolal Padhukapu Iyakkam,
Registration No.108/2021,
Represented by its President,

M.S.Thirumalai,

Door No.2/184, Chinna Kalamman Kovil Street,
Pisindi Village,
Kariyapatti Taluk,
Virudhunagar District. and another.

... Applicants

And

1. The Secretary,
Government of India,
Ministry of Environment, Forest and Climate Change,
Paryavaran Bhavan, CGO Complex,
Lodhi Road,
New Delhi- 110003 and 4 others

... Respondents

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National Green Tribunal Act, 2010)**

Appeal No.80 of 2022(SZ)

Between:

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Neervalu, Sutrusoolal Padhukapu Iyakkam,
Registration No.108/2021,
Represented by its President,
M.S.Thirumalai,
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Virudhunagar District.
E-Mail: kokilavanet@yahoo.co.in, Ph: 8438080763.

2. Nenmeni Panchayat,
Sattur Taluk,
Virudhunagar District
Represented by its President
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Wife of Sakthivel,
Nenmeni, Sattur Taluk,
Virudhunagar District.
E-Mail: kokilavanet@yahoo.co.in, Ph: 8438080763.

...Applicants

Shrinath
Assistant Executive Engineer, WRD,
Mining and Monitoring Subdivision,
Virudhunagar

And

[Signature]
Executive Engineer PWD/WRD
Mining and Monitoring Division
Madurai - 625 002.

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500 250 - 100000

1. The Secretary,
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E-Mail: secy-moef@nic.in , Ph: 011-24695262.
2. The Secretary to Government,
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E-Mail: forsec@tn.gov.in, Ph: 044-25671511.
3. The Member Secretary,
State Level Environment Impact Assessment-
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4. The Executive Engineer,
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E-Mail: cewromdu@bsnl.in, Ph: 0452-2530326.
5. The District Collector,
Virudhunagar District,
Virudhunagar.
E-Mail: collrvnr@nic.in, Ph: 04562-252525.

COUNTER AFFIDAVIT FILED BY THE
4thRESPONDENT

I, H.Zakir Hussain, S/o. Mr. Hakkeem, Muslim, aged about 60 years, now working as the Executive Engineer, Water Resources Department, Mining and Monitoring Division, Madurai, do hereby solemnly affirm and sincerely state as follows:-

1. I am the 4th Respondent herein and as such I am well acquainted with the facts and circumstances of the case from the available records. I am filing this Counter Affidavit for myself.

2. I respectfully state that I have read the above Appeal and deny all the allegations made in the averments except those that are specifically admitted hereunder. In fact the Appeal has been filed based on assumptions and presumptions and based on the own conclusions arrived by the Applicants.

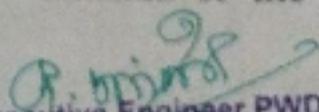
3. I respectfully state that the Applicants had filed the present Application to call for the records relating to the Environmental Clearance granted in EC identification Number EC22B001TN154780 file Number 9625 (SE1AA-TN/F.No.9265/EC.1(a)/5226/2022 dated 25.08.2022) and to stay the operations of the clearance till complying the orders of the Hon'ble Madurai Bench of Madras High Court

in W.P.(MD)No.20903 of 2016 etc batch dated 12.02.2021 cannot be granted either on merits or on the facts of the case.

4. I respectfully state that the Applicants had mainly projects his case on the basis of the order passed by the Hon'ble Madurai Bench of Madras High Court in W.P.(MD)No.20903 of 2016 etc batch dated 12.02.2021 and the direction issued thereunder. It is pertinent to mention here that the directions issued in the above Writ Petitions will not have any application to the present facts and circumstances of the case. The directions in the above Writ Petitions were issued mainly to prevent the mining lease being granted to the private individuals in the name of Savudu Soil. Hence, serious of direction were given by the Hon'ble Madurai Bench of Madras High Court to prevent the abuse of mining sand quarry in the name of granting lease to the private individuals in the name of quarrying Savudu soil.

5. It is respectfully submitted that the second applicant is the President of Nenmeni Panchayat. The second applicant didnot produce a copy of the Resolution from Nenmeni Panchayat authorising him to file this present appeal. I humbly request the Hon'ble Tribunal to reject the application against her.

6. I respectfully state that the Hon'ble Madurai Bench of Madras High Court by its order dated 12.02.2021 had issued directions only to curb the mining of Savudu soil by private individuals and the same will be clear from reading of the other directions issued in the above Writ Petition on various other dates. In the present case sand quarrying is being conducted by the officials of the Water


Executive Engineer PWD/WRD
Mining and Monitoring Division
Madurai - 625 002.

Resources Department an Government Organization and as such the directions issued above by the Hon'ble Madurai Bench of Madras High Court will not have any application to the facts and circumstances of the case.

7. I respectfully state that the Applicants in its ground 'a' had stated that the 4th Respondent had applied quarrying permission only for 4.95.5 hectares of the area to avoid public hearing and the 3rd Respondent had granted environment clearance without considering the objection is hereby denied as false and frivolous and the Applicants is put to strict proof of the same. As a matter of fact sand quarry operation will be falling under category "B-2" and it does not requires any Environment Assessment Report. But to ensure the compliance of the order passed by the Apex Court dated 27.02.2012 it had been decided to obtain Environment Clearance for all the sand mining activities by duly complying with the Sand Mining Management Guidelines, 2020.

8. I respectfully state that the Government had been obtaining environment clearance for all the sand mining activities. The environment clearance will be given only after several stages of inspection and appraisal which would also consists of public hearing. Further, the 3rd Respondent will be granting environment clearance only after due compliance of the mandates as stipulated in SO-

1533(E) dated 14.09.2006. The 3rd Respondent will conduct all the inspection, appraisal and public hearing as required for the project categorized as "B-2". Hence, the allegation made by the Applicants in ground 'a' lacks any merits and does not warrants any merit consideration by this Hon'ble Tribunal. I enclose a copy of the Mining Plan and Environmental Clearance Application for the Hon'ble Tribunal's perusal.

9. I respectfully state that the Applicants in ground 'b' has alleged that the 3rd Respondent has not considered the field inspection report of SEIAA sub-committee dated 13.07.2022 stating that proposed sand quarry is close to the left bank of Vaippar River and the possible damages to the river bank by way of erosion and by laying a road for the movement of tippers, laden with not less than 30 (thirty) tones of river sand are hereby denied as false and frivolous and the Applicants is put to strict proof of the same.

10. I respectfully state that the observation of the SEIAA Sub-Committee could be found in inter page eight in the environment clearance given by the 3rd Respondent dated 25.08.2022. On cursory perusal of the report submitted by the sub-committee it was nowhere suggested regarding damage to river bank by way of erosion and also regarding the movement of tippers, laden with not less than 30 tones of river sand. The above allegations were made by the Applicants on their own surmises and

conjecture and without any basis. The field inspection report of the sub-committee describes the location of the quarrying area and also had made various recommendation regarding the quarrying operation. The recommendations and observations were duly considered by the 3rd Respondent and remarks were also given by them. Hence, by any such of imagination the allegations contained in ground 'b' cannot be sustained and does not warrants any merit consideration by this Hon'ble Tribunal.

11. I respectfully state that the Applicants in ground 'c' had alleged that environment clearance have been granted under category "B-2" but the type of mining approved is "Opencast method by mechanically means, Poclain/Excavators and Tippers". It is further alleged that use of heavy earth moving machineries are to be categorized as fully mechanized and the same is excessive for one meter hereby specifically denied as false and frivolous and vexatious and the Applicants are put to strict proof of the same.

12. I respectfully state that there is no complete impediment in using the machineries in quarrying operation. It would be useful to extract Rule 36(6) of Mines and Minerals Concession Rules, 1959 as under:-

"No. machinery shall be used for quarrying sand from river beds, except with the permission of the

Page No. 2
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Dr. M. G. V. Srinivasan
Assistant Executive Engineer, WRD,
Mining and Monitoring Subdivision,
Virudhunagar

Dr. M. G. V. Srinivasan
Executive Engineer PWD/WRD
Mining and Monitoring Division
Madurai - 625 002.

Secretary to Government Industries Department or any other authority or officer, as may be authorized by him in this behalf, who may grant such permission if use of such machinery will not be detrimental to ecology."

Hence, it will be clear from reading of the above rule that machineries would be used in quarrying operation after getting requisite permissions from the authorities concerned. On reading of the above Rule it will be clear that there is no complete embargo in using the machineries for quarrying operation.

13. I respectfully state that the Recognized Qualified Person who is preparing the Mining Plan would indicate the machineries required for the mining operation. Further, the SEIAA on considering the mining plan and also after making field inspection and also by considering the rules in this regard would permit the number of machineries that could be used in mining operation. It is pertinent to mention here that, G.O.(2D)No.21 dated 02.06.2017 had clarified that the SEIAA can permit more number of poclains by taking into account the factor mentioned in Sustainable Sand Mining Guidelines, 2016 issued by the Government of India. Further, it also permitted the Public Works Department to move the SEIAA on case-to-case

S. V. Govt
Assistant Engineer, WPD,
Mining and Monitoring Subdivision,
Virudhunagar

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P. Srinivasan
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basis to permit more number of poclains for usage in sand quarries.

14. I respectfully state that in all the quarrying operations being conducted in the precise area as per the Mining Permission and the machineries are put to use only in accordance with the numbers as permitted by the SEIAA. In the instant case the quarrying operation is being conducted at Nenmeni Village, Sattur Taluk, Virudhunagar District. In the mining plan prepared by the Recognized Qualified Professional (RQP) had been approved the usage of machineries detailed as under:-

a) Loading Equipment

Type	No	Size/Capacity	Make	Motive Power	H.P
Hydraulic Excavator	2	0.9 m ³	L&T	Diesel	180

b) Transportation

Type	No	Size/Capacity	Make	Motive Power	H.P
Tipper	20	15 M.T	AMW	Diesel	110

Hence from the above it would be clear machineries were put to use the quarrying site only in accordance with the permission granted by SEIAA. By any stretch of imagination, the machineries put to use in the quarrying

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Mining and Monitoring Subdivision,
Virudhunagar

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site cannot be termed as illegal and the same is in accordance with law.

15. I respectfully state that the Applicants in ground 'd' had alleged that the 3rd Respondent approved and permitted 49,550 cubic meters of river sand from an extent of 4.95.5 hectares, to depth of 1 meter; that entire area in Survey No.1095(P) of Nenmeni Village had been taken into account for the purpose of arriving the available reserves of river sand; that without considering the reserves blocked under safety distances to be provided for both of the banks of river Vaippar is hereby denied as false and the Applicants has put to strict proof of the same.

16. I respectfully state that the mining plan is prepared by Recognized Qualified Professional (RQP) and at the time of preparing the mining plan Geology of the proposed area would be studied and the quantity to be quarried will be determined on the basis of the availability of the soil and also after taking into consideration of the other criteria to be followed in this regard. In the mining plan under the category of estimation of reserves which has been stated that geological resource is estimated as 180734m³ upto a depth of 3m below river bed level including silt within the permissible area for quarrying and geological reserves of silt and sand had also been described in the table mentioned thereunder. Further, the minable

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Vandavasi

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reserve is estimated as 81634m³ upto 1 meter below the Theoretical bed level including silt with an average thickness of 0.647m. Hence, the allegations and averments had made by the Applicants without any application of mind and does not require any merit consideration by this Hon'ble Tribunal.

17. I respectfully state that the applicants in ground 'd' had alleged that river bed on the upstream side and downstream side of the river Vaippar in respect of the proposed area for sand mining had been mentioned 46.594 meters and 46.223 meters MSL respectively. The river bed is slopping towards the downstream with a meagre difference of 0.371 meters elevation and if the river bed is allowed to be quarried for a further depth of one meter, the downstream elevations will be much disturbed for free flow of surface run-off hereby denied as false and the Applicants are put to strict proof of the same.

18. I respectfully state that the averments stated for ground 'd' will also applicable to ground 'e' also. The mining plan prepared by the Recognized Qualified Professional (RQP) had duly considered the upstream and downstream of the Vaippar river in respect of proposed area for sand mining and the geological features recorded by them is available in the mining plan itself. In the mining plan under the heading details of exploration already

carried out if any already carried out and the details had been mentioned and the same is extracted hereunder:-

"The PWD department under water resources management has conducted study on this river basin and maintains the basin from encroachments. The sand in the area has about overlying by silt with 0.0.647m (Avg) and more than 3m depth of sand as proved in the test pit. However the quarrying is proposed to a depth of 1m below the shoal level. The sand formation is clearly visible right from the surface."

19. I respectfully state that the above details mentioned in the mining plan would speak in volume regarding the availability of mining source and also regarding the permission granted by the 3rd Respondent in accordance with the rules in force. Hence, the allegations averments made by the Applicants in ground 'e' does not requires any interference by this Hon'ble Tribunal.

20. I respectfully state that the Applicants in ground 'f' had alleged that the project is covered under B2 of item (a) "Mining of Minerals Projects" but without considering Rule 36(1-A)(6) of the Tamilnadu Minor Mineral Concession Rule, 1959, the 3rd Respondent indiscriminately allowed the usage of heavy machineries for quarrying sand 'is hereby denied as false and the Applicants are put to strict

proof of the same. The averments filed in support of ground 'c' will be applicable to ground 'f' also. Hence, the allegations made in ground 'f' does not require any merit consideration by this Hon'ble Tribunal.

21. I respectfully state that the Applicants in ground 'g' had alleged that conditions imposed by the 3rd respondent in serial number 35 and 49 are contrary to each other is hereby denied as false and frivolous and the applicants are put to strict proof of the same. The condition imposed in serial 35 of the environment clearance is extracted as under:-

"35. Th quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be informed to the District AD/DD (Geology and Mining) District Environment Engineer (TNPCB) and the Director of Mines Safety (DMS), Chennai Region by the proponent without fail."

Similarly the condition imposed in serial 49 of the environment clearance is extracted as under:

"49.No' change in the calendar plan including excavation, quantum of mineral sand (minor mineral) should be made."

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Mining and Monitoring Subdivision,
Virudhunagar

Executive Engineer PWD/WRD
Mining and Monitoring Division
Madurai - 625 002.

The said conditions were imposed by the 3rd respondent to ensure that no excess amount of sand as permitted by it to be quarried at any circumstances. Further by way of abundant caution the said condition had been imposed on the Government that no excess amount of sand should be quarried at any rate. The conditions are not contrary to each other on the other hand will be mutually interpreted protecting the environment at large. Hence the allegations contained in ground 'g' cannot be sustained and does not warrants any merit consideration by this Hon'ble Tribunal.

It is therefore prayed that this Hon'ble Court may be pleased to dismiss the above Appeal in Appeal No.80 of 2022(SZ)as devoid of meritsand pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice.

[Signature]
Assistant Executive Engineer, WRD,
Mining and Monitoring Subdivision,
Virudhunagar

[Signature]
Executive Engineer PWD/WRD
Mining and Monitoring Division
Madurai - 625 002.
BEFORE ME

Solemnly affirmed at on this the day of January, 2023 and the contents of this affidavit were read over in Tamil/English to the Petitioner and she understood the contents of it and she signed in my presence.

ADVOCATE, MADURAI

BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL
SOUTHERN ZONE SITTING AT CHENNAI

MEMORANDUM OF APPLICATION
(Under Section 18(1) r/w. Section 14(1) of
National Green Tribunal Act, 2010)

Appeal No.80 of 2022(SZ)

COUNTER FILED BY THE
4th RESPONDENT

.....

நீர்வளத்துறை

உ.செ.பொ.	22/3/22
உதவியாளர்	576 22/03/22

அப்பகுதி:

பெ இரா.செல்வராஜன்,பி.இ.,
செயற்பொறியாளர்,நீ.வ.து.,
கனிமம் மற்றும் கண்காணிப்பு கோட்டம்,
மதுரை

பெறுநர்:

மாவட்ட ஆட்சியர்,
விருதுநகர் மாவட்டம்,
விருதுநகர்

க.எண். 21/கோ.12-29/நென்மேனி/2022/நாள்: 03.2022

ஐயா,

பொருள்:- மணல் குவாரி — விருதுநகர் மாவட்டம், சாத்தூர் வட்டம், நென்மேனி கிராமம் - புல எண்.1095 — வைப்பாற்றில் புதிய மணல் குவாரி துவங்க சுரங்க திட்ட வரைவு தயார் செய்ய துல்லிய பரப்பு கருத்துரு (Precise area Communication Proposal) ஒப்புதல் வேண்டுகல் - தொடர்பாக.

- பார்வை:-**
1. அரசாணை எண்.45/1/பொதுப்பணித்துறை/சி.பா.2/ நாள்.06.07.2006.
 2. அரசாணை நிலை எண்.4/நீர்வளத்துறை (I.Spl.-2)/ நாள்.06.01.2022.
 3. உதவி செயற்பொறியாளர், நீவது., கனிமம் மற்றும் கண்காணிப்பு உபகோட்டம், விருதுநகர் கடித எண்: 27/உ.செ.பொ-வி/2022இ நாள்: 04.03.2022.

பார்வை 1-இல் காணும் அரசாணையில் மாவட்ட ஆட்சியர் மூலம் ஒப்புதல் பெற்று மணல் குவாரி துவங்க தெரிவிக்கப்பட்டுள்ளது.

பார்வை 2-இல் காணும் அரசாணையில் குறிப்பிட்டுள்ள வழிமுறைகளின்படி புதிய மணல் குவாரி தொடங்க உத்தேசிக்கப்பட்டு விருதுநகர் மாவட்டம், சாத்தூர் வட்டம், நென்மேனி கிராமம் புல எண்.1095, வைப்பாற்றில் சுமார் 2 மீட்டர் உயரத்திற்கு மேல் வரைபடத்தில் காட்டியுள்ள பகுதிகளில் மணல் திட்டக்கள் படிந்துள்ளன என்று கண்டறியப்பட்டுள்ளது.

அவைகளை அப்புறப்படுத்தத் தவறினால் வைப்பாற்றின் நீரோட்டத்திற்கு மிகவும் தடையாக ஏற்பட வாய்ப்புள்ளது. அதனால் மணல் திட்டிகள் மற்றும் செடி, கொடிகளை உரிய முறையில் அகற்ற வேண்டுமாயின் அரசுக்கு அதிக செலவீனம் ஏற்படும்.

* எனவே, மணல் திட்டிகளை மணல் குவாரி மூலம் அகற்றுவதால் ஆற்றின் நீரோட்டம் சீராக அமைவதுடன் அரசுக்கு சிறந்த வருவாய் கிடைப்பதற்கும் வாய்ப்புள்ளது.

D-drive-Irpfiles-DB-Quarry



Shot on vivo S1
AI Triple Camera

2023.01.19 10:53

இந்த மணல்குவாரி அமைய உள்ள இடத்திற்கு நான்கு திசைகளிலும் 500 மீட்டர் சுற்றளவிற்கு குடிநீர் வாரிய ஊற்றுக்கிணறுகள், மதகுகள் மற்றும் பாலங்கள் ஏதும் இல்லை.

எனவே, விருதுநகர் மாவட்டம், சாத்தூர் வட்டம், நென்மேனி கிராமம் புலஎண்.1095, வைப்பாற்றில் 4.95.5 ஹெக்டேரில் நென்மேனி மணல் குவாரி செயல்படுத்த கரங்க திட்ட வரைவு தயார் செய்வதற்கு ஏதுவாக துல்லிய பரப்பு கருத்துரு (Precise area communication proposal) ஒப்புதல் பெற்று வழங்குமாறு கனிவுடன் கேட்டுக் கொள்ளப்படுகிறது.

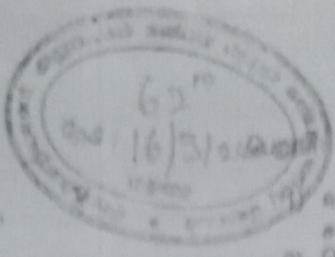
இணைப்பு:

- 1.கிராம வரைபடம்
- 2.FMB
3. அ.பதிவேடு நகல்

ஓம்/--
செயற்பொறியாளர்,நீ.வ.து.,
கனிமம் மற்றும் கண்காணிப்பு கோட்டம்,
மதுரை

நகல் உதவிச்செயற்பொறியாளர், நீவது., கனிமம் மற்றும் கண்காணிப்பு உபகோட்டம், விருதுநகர் அவர்களுக்கு தகவலுக்காகவும் தக்க நடவடிக்கைக்காகவும் அனுப்பப்படுகிறது.

செயற்பொறியாளர், நீ.வ.து.,
கனிமம் மற்றும் கண்காணிப்புக் கோட்டம்,
மதுரை.



அனுப்பும்:
மாவட்ட ஆட்சியத்தலவர்,
விருதுநகர்.

மாவட்ட (வ) - 8	
கோட்டம், மதுரை	
பொ. எண்	15/2022
கோ. எ.	
தலைவர்	16/3
ம. க. க. க. க.	15/3/22

- 1) வடுகாஸ் கோட்டம் சாத்தூர், செயற்பொறியாளர், தமிழ்நாடு சூழல் வடிவம் வாரியம் விருதுநகர்.
- 2) செயற்பொறியாளர், பொதுப்பணித்துறை, நீ.வ.து கனிமம் மற்றும் கண்காணிப்பு கோட்டம், மதுரை.
- 3) செயற்பொறியாளர், பொதுப்பணித்துறை, நீ.வ.து கைப்பாடு வடிவம் கோட்டம், விருதுநகர்.

ந.க.எண்: கேலி1/347/2022 நாள்: 15.03.2022

அன்பர்,

பொருள்: கனிமமும் குவாரியம் - சிறுகனிமங்கள் - மணல் - விருதுநகர் மாவட்டம் - சாத்தூர் வட்டம் - நென்மேனி கிராமம் - புல எண் 1095 - பொதுப்பணித்துறையின் மூலம் மணல் குவாரி அமைத்தல் - கூட்டுப் புலத் தணிக்கை மேற்கொள்ளல் - தொடர்பாக.

- பார்வை:
1. செயற்பொறியாளர் (பொ) நீ.வ.து. கனிமம் மற்றும் கண்காணிப்பு கோட்டம், மதுரை கடிதம் எண்: 26M/கோ.12-29/நென்மேனி/2022/நாள்: 07.03.2022.
 2. மாவட்ட ஆட்சியரின் குறிப்புரை நாள்: 15.03.2022.

விருதுநகர் மாவட்டம், சாத்தூர் வட்டம், நென்மேனி கிராமம், புல எண். 1095 பரப்பு 4.95.50 ஹெக்டேரில் வைப்பாற்றிலிருந்து பொதுப்பணித்துறையின் மூலம் மணல் குவாரி அமைத்து செயல்படுத்த கரங்கத்திட்ட வரைவு தயார் செய்ய ஏதுவாக சூல்விய பரப்பு கூறு கடிதம் (Precise area Communication Letter) வழங்கக்கேட்டு பார்வை 1 -ல் கண்ட மதுரை, கனிமம் மற்றும் கண்காணிப்புகோட்டம், செயற்பொறியாளர் (பொ) நீ.வ.து கடிதத்தில் கேட்டுள்ளார்.

மேற்படி பொதுப்பணித்துறையின் மூலம் அரசு மணல் குவாரி அமைக்க உத்தேசித்துள்ள புலத்தினை கூட்டுப் புலத்தணிக்கை மேற்கொள்ள ஏதுவாக எதிர்வரும் 18.03.2022 முற்பகல் 11.30 மணிவளவில் சரிய ஆவணங்களுடன் மணல் குவாரி அமைக்க உத்தேசித்துள்ள புலங்களில் ஆஜராகி கூட்டு புலத்தணிக்கை மேற்கொண்டு அறிக்கை செய்ய கேட்டுக்கொள்ளப்படுகிறது.

மாவட்ட ஆட்சியருக்காக,
விருதுநகர்.

சுட்டிப் புலத்தணிக்கை 18.03.2022 பின்னர் நடவடிக்கை
தரப்படும். அகலிது திசுறை படிது துவம்மாம்.
உதயா (உதயா)
உதயா

JOINT INSPECTION REPORT

(Dated: 18.03.2022)

The Executive Engineer, Public Works Department WRD, Mining and Monitoring Division Madurai in letter No. 26M/செ.12-29/Nenmeni/2022 Dated.07.03.2022 has forwarded the proposal to District Collector for quarrying sand over an extent of 4.95.50 Hects. of Government Poramboke land in River Vaipparu in average length of 331 meters and average breath of 150 meters in S.F.No.1095 of Nenmeni Village in Sattur Taluk, Virudhunagar District for a period of 6 months.

As instructed by the District Collector Dated: 15.03.2022 the area has been jointly inspected on 18.03.2022. The joint inspection team consists of the Revenue Divisional Officer, Sattur along with the Tahsildar Sattur, the Executive Engineer TWAD Board Virudhunagar, the Executive Engineer, PWD WRD Vaipparu basin division, Assistant Engineer PWD Mining and Monitoring, Sub Division Virudhunagar, the Assistant Director (Mines) Virudhunagar along with Special Deputy Thasildar (Mines) Virudhunagar, the Revenue Inspector and the Village Administrative Officer of Nenmeni Village were also present at the time of inspection.

The proposed quarry is having an average length of 331 meters in East-West direction and an average width of 150 meters in North-South direction with 1.2 meters depth. During joint inspection it has been observed that the proposed area is located in upstream river side covered by deposit of clayey sand having 2 feet depth followed by thick deposit of River Sand. The sand is medium to coarse in size and it may be used for construction activities. Further it is ascertained, during inspection no objection was raised from the public of local Villages for the granting of sand quarry in the proposed area.

Further observed that there are no water supply systems, infiltration wells or pumping installations of local bodies or the

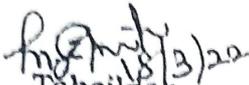
Tamilnadu Water Supply and Drainage Board, head works or areas identified for locating water supply schemes within a radial distance of 500 meters. No bridges are noticed within a radial distance of 500 meters. High Tension Electrical Towers are seen on east and northern side of the area situated 50 meters away from the proposed site.

There is no existing sand quarry within a radial distance of 1 km from the area. Under the circumstances stated above, the area proposed for sand quarrying satisfied the restrictions made in Rule 36 of Tamil Nadu Minor Mineral Concession Rules 1959.

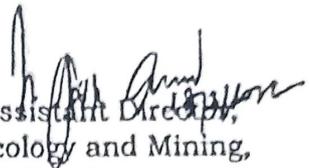
In view of the above, the above said sand quarry over an extent of 4.95.50 Hectares (length 331 m, width 150 m and depth 1.2 m) of Government Poramboke land in River Vaipparu in S.F.No:1095 of Nenmeni Village in Sattur Taluk, Virudhunagar District may be considered for grant under Rule 38A of TamilNadu Minor Mineral Concession Rules, 1959 for a period of 6 months subject to the following conditions:-

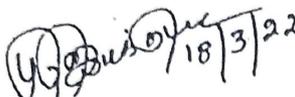
- i) No quarrying operation shall be carried out within 500 meters from the drinking water well of the local bodies of the proposed area.
- ii) Quarrying of sand should be carried out 50m away from the bank of the river.
- iii) The applicant department should provide permanent bench mark which shows the level of the river bed in the subject survey number.
- iv) Boundary stones should be laid all along the demarcated area as permitted.
- v) The ultimate working depth shall be 1 meter from theoretical river bed level.
- vi) Sand Quarrying shall not be carried out below ground water table under any circumstances.
- vii) River course should not be disturbed or changed due to quarrying of sand.
- viii) Sand Quarrying should not cause any hindrance to the public while quarrying of sand in the river bed.

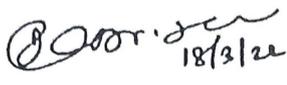
- ix) Stream Mining shall not be allowed.
- x) It shall be ensured that excavation of sand do not disturb or change the underlying soil characteristics of the river bed where quarrying is proposed to be carried out.
- xi) Machineries shall be used for the above said sand quarry as per instructions given by SEIAA.
- xii) The conditions specified in Tamil Nadu Minor Mineral Concession Rules 1959, should be strictly adhered during the course of quarrying of sand.

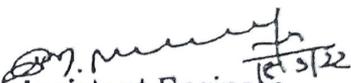

18/3/22
Tahsildar,
Sattur.


18/3/22
Revenue Divisional Officer,
Sattur.


18/3/22
Assistant Director,
Geology and Mining,
Virudhunagar.

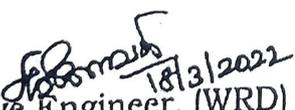

18/3/22
Assistant Engineer,
WRD - Section - II
Mining and Monitoring Sub
Division,
Virudhunagar.

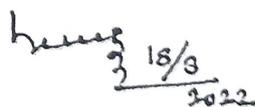

18/3/22
Assistant Engineer,
WRD - Section - III
Mining and Monitoring
Sub Division,
Virudhunagar.


18/3/22
Assistant Engineer,
WRD - Section - IV
Mining and Monitoring
Sub Division,
Virudhunagar.


18/3/2022
Assistant Engineer, (WRD)
Vaipparu Basin Sub Division,
Virudhunagar.


18/3/22
Deputy Hydrologist,
TWAD Board,
Kovilpatti.


18/3/2022
Executive Engineer, (WRD)
Vaipparu Basin Division,
Madurai.


18/3/2022
Executive Engineer
TWAD Board
Virudhunagar.

From

Thiru.J.Meghanatha Reddy, I.A.S.,
District Collector,
Virudhunagar.

To

The Executive Engineer,
Public Works Department, WRD
Mining and Monitoring Division,
Madurai.

செய்தல்கள் (பொ.)	செய்தல்கள் (பொ.)

Rc.No.KV1/347/2022, Dated: 23.03.2022.

Sir,

Sub: Mines and Minerals – Minor Mineral – Sand quarry – Virudhunagar District – Sattur Taluk – Nenmeni Village – River Vaipparu – S.F.No:1095 – Over an extent of 4.95.50 Hectares – Proposal sent by the Executive Engineer, PWD, WRD, Mining and Monitoring Division, Madurai for grant of lease – Joint Inspection conducted – Recommended – Precise Area Communicated - Reg.

- Ref:**
1. Rule 38-A of Tamil Nadu Minor Mineral Concession Rules, 1959.
 2. The Executive Engineer, Public Works Department, WRD, Mining and Monitoring Division, Madurai letter letter No. 26M/கோ.12-29/Nenmeni/2022 Dated.07.03.2022
 3. Joint Inspection Report dated: 18.03.2022.
 4. Other connected records.

The Executive Engineer, Public Works Department, WRD, Mining and Monitoring Division, Madurai has submitted a proposal requesting sand quarry lease in S.F.No.1095 over an extent of 4.95.50 Hects in Vaipparu River in length of 331 m (average), breadth of 150 m (average) and depth of 1.2 m of Nenmeni Village, Sattur Taluk, Virudhunagar District vide reference 2st cited.

2) In connection with the above, a Joint Inspection was carried out on 18.03.2022 by the team consisting of the Revenue Divisional Officer, Sattur along with the Tahsildar Sattur, the Executive Engineer TWAD Board Virudhunagar, Deputy Hydrogeologist TWAD Board Kovilpatti, the Executive Engineer, PWD, WRD Vaipparu basin division, Assistant Engineer PWD Mining and Monitoring, Sub Division Virudhunagar, the Assistant Director (Mines) Virudhunagar along with Special Deputy Thasildar (Mines) Virudhunagar. The Revenue Inspector and the Village Administrative Officer of

Nenmeni Village were also present at the time of inspection and submitted their joint inspection report vide reference 3rd cited. The report reveals as follows.

The proposed quarry is having an average length of 331 meters in East-West direction and an average width of 150 meters in North-South direction with 1.2 meters depth. The area is located in upstream river side covered by deposit of clayey sand having 2 feet depth followed by thick deposit of River Sand. The sand is medium to coarse in size and it may be used for construction activities. No objection was received from the public of local Villages for the granting of sand quarry in the proposed area.

No water supply systems, infiltration wells or pumping installations of local bodies or the Tamilnadu Water Supply and Drainage Board, head works or areas identified for locating water supply schemes and bridges are noticed within a radial distance of 500 meters. High Tension Electrical Towers are seen on east and northern side of the area situated 50 meters away from the proposed site.

There is no existing sand quarry within a radial distance of 1 km from the area. Under the circumstances stated above, the area proposed for sand quarrying satisfied the restrictions made in Rule 36 of Tamil Nadu Minor Mineral Concession Rules 1959.

In view of the above, the above said sand quarry over an extent of 4.95.50 Hectares of Government poramboke land in River Vaipparu in S.F.No.1095 in length of 331 m (average), breadth of 150 m (average) and depth of 1.2 m of Nenmeni Village, Sattur Taluk, Virudhunagar District is considered for grant under rule 38A of Tamil Nadu Minor Mineral Concession Rules, 1959 subject to the following conditions:-

- i) No quarrying operation shall be carried out within 500 meters from the drinking water well of the local bodies of the proposed area.
- ii) Quarrying of sand should be carried out 50m away from the bank of the river.
- iii) The applicant department should provide permanent bench mark which shows the level of the river bed in the subject survey number.

- iv) Boundary stones should be laid all along the demarcated area as permitted.
- v) The ultimate working depth shall be 1 meter from theoretical river bed level.
- vi) Sand Quarrying shall not be carried out below ground water table under any circumstances.
- vii) River course should not be disturbed or changed due to quarrying of sand.
- viii) Sand Quarrying should not cause any hindrance to the public while quarrying of sand in the river bed.
- ix) Stream Mining shall not be allowed.
- x) It shall be ensured that excavation of sand do not disturb or change the underlying soil characteristics of the river bed where quarrying is proposed to be carried out.
- xi) Machineries shall be used for the above said sand quarry as per instructions given by SEIAA.
- xii) The conditions specified in Tamil Nadu Minor Mineral Concession Rules 1959, should be strictly adhered during the course of quarrying of sand.

3) Based on the above recommendations of the Joint Inspection Officials and in order to cater the need of sand for the construction purposes of the public and the Government Organisations, opening of a new sand quarry in the proposed area is an essential one:

4) As per Rules 41 & 42 of TNMMCR 1959 amended vide G.O.(Ms) No.79 Industries (MMC1) Department Dated:06.04.2015, "Mining Plan and Environmental Clearance are pre-requisite to the grant of quarry lease for Minor Minerals like sand.

5) Therefore, in view of the above, the land in S.F.No:1095 over an extent of 4.95.50 hecets in Vaipparu River of Nenmeni Village in Sattur Taluk, Virudhunagar District is considered as "**Precise area**" for the grant of sand quarry permission for a period of 6 months, on production of the Approved Mining Plan and Environmental Clearance obtain from the State Level Environmental Impact Assessment Authority-TamilNadu, Chennai for grant of sand quarry lease.

6) Hence, the the Executive Engineer, Public Works Department, WRD, Mining and Monitoring Division, Madurai is requested to produce the draft Mining Plan before the Assistant Director, Geology and Mining, Virudhunagar prepared by a Recognized Qualified Person within a period of 3 months from the date of receipt of this precise area communication for approval and forwarding the same to the State Level Environmental Impact Assessment Authority, TamilNadu, Chennai for getting Environmental Clearance.

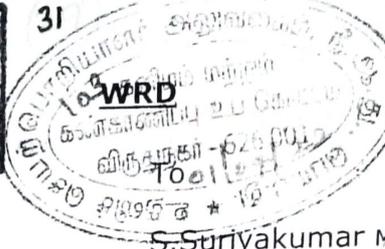
Ray
District Collector,
Virudhunagar.

Copy to:-

1. The Member Secretary,
State Level Environment Impact
Assessment Authority, 3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet, Chennai - 15
2. The Director, Dept of Geology and Mining, Guindy, Chennai-32

உ.செ.பொ.	2/14
உதவியாளர்	878 01/CA/22

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உ.செ.பொ.	2/14
உதவியாளர்	878 01/CA/22

Er.R.Selvarajan, B.E.,
Executive Engineer.,WRD.,
Mining and Monitoring Division,
Madurai-2.

S.Suriyakumar Msc.,M.Phil.(Geo),F.C.C.(Mining), PGDBA
NABET/QCI Accredited EIA Consultant,
Aadhi Boomi Mining &Enviro tech(P) Ltd.,
3/216, K.S.V.Nagar,
Narasothipatti, Salem -636 004.

Letter No. /AE(T)/C.12-31 /Nenmeni/2022/dated. .03.2022.

Sir,

Sub:- WRD - Sand Quarry operation - Nenmeni Sand Quarry in Vaippar river in S.F.No.1095 in Sattur Taluk of Virudhunagar District - Precise area approval obtained - Requisition to prepare the mining plan - Regarding.

Ref:- 1. The District Collector, Virudhunagar
Rc.No.KV1/347/2022/Dated 23.03.2022.

In reference letter 1st cited above, the District Collector, Virudhunagar has been given the Precise area approval, for the grant of Sand Quarry for the period of 6 months in the S.F No.1095 over an extent of 4.95.50 Ha in Vaippar river of Nenmeni Village of Sattur Taluk in Virudhunagar District.

In this regard, the District Collector, Virudhunagar instructed to produce the draft mining plan within a period of 3 months from the date of receipt of the precise of approval. Hence it is requested to prepare the mining plan for the above proposed sand quarry.

Encl :

The District Collector,
Virudhunagar Rc.No.KV1/347/
2022/Dated 23.03.2022 - 1 No.

sd/--

Executive Engineer, WRD.,
Mining and Monitoring Division,
Madurai-2.

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Copy submitted to the Chief Engineer, WRD., Madurai Region, Madurai for favour of information.

Encl :

The District Collector,
Virudhunagar Rc.No.KV1/347/
2022/Dated 23.03.2022 - 1 No.

Copy submitted to the Superintending Engineer, WRD., Periyar Vaigai Basin Circle, Madurai for favour of information.

Encl :

The District Collector,
Virudhunagar Rc.No.KV1/347/
2022/Dated 23.03.2022 - 1 No.

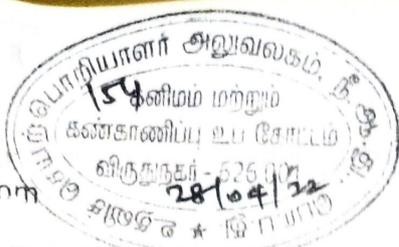
Copy forwarded to the Assistant Executive Engineer, WRD., Mining and Monitoring Sub Division, Virudhunagar, for favour of information and necessary followup action.

Encl :

The District Collector,
Virudhunagar Rc.No.KV1/347/
2022/Dated 23.03.2022 - 1 No.

[Signature]
**Executive Engineer, WRD.,
Mining and Monitoring Division,
Madurai-2.**

[Signature]
26/3/22



Er.R.Selvarajan, B.E.,
Executive Engineer., WRD.,
Mining and Monitoring Division,
Madurai-2.

WRD

To
The District Collector,
Virudhunagar.

33

	28/04/22
13	Co. 02 25/04/22

Letter No. ⁰⁷ /AE(T)/C.12-31/Nenmeni/2022/dated.21.04.2022.

Sir,

Sub:- WRD - Sand Quarry operation - Nenmani Sand Quarry in Vaippar river in S.F.No.1095(P) in Sattur Taluk of Virudhunagar District - Mining Plan submitted for approval- Regarding.

Ref:- 1. The District Collector, Virudhnagar District
Rc.No.KV1/347/2022,Dated 23.03.2022.

The Government of TamilNadu have accorded to operate Sand quarries and sale of sand in the Government depots by Water Resources Department vide GO.(Ms)No.04/Water Resources(I.Spl.2)-Department dated 06.01.2022.

Precise area approval was obtained for the above quarry from the District Collector, Virudhunagar. The District Collector, Virudhunagar instructed that to produce the draft Mining Plan prepared by a Recognized Qualified Person within a period of 3 months from the date of receipt of the precise area approval and forwarding the same to the SEIAA, Chennai for getting Environmental Clearance.

Accordingly the Mining plan is prepared by the NABET Consultant and the Mining plan is submitted for favour of further action Please.

Encl:

Mining Plan -3 Nos

-sd/-
Executive Engineer, WRD.,
Mining and Monitoring Division,
Madurai-2.

Copy submitted to the Chief Engineer, WRD., Madurai Region, Madurai for favour of information and necessary action.

Copy submitted to the Superintending Engineer, WRD., Periyar Vaigai Basin Circle, Madurai for favour of information and necessary action.

Copy forwarded to the Assistant Executive Engineer, WRD., Mining and Monitoring Sub Division, Virudhunagar, for favour of information and necessary follow up action.

[Signature]
Executive Engineer, WRD.,
Mining and Monitoring Division,
Madurai-2.

[Signature]
21/1/22

From

Thiru.T.Selva sekar, M.Sc.,
Assistant Director,
Geology and Mining,
Virudhunagar.

To

The Executive Engineer,
WRD,
Mining and Monitoring Division,
Madurai.

Re.No.KV1/347/2022, Dated: 02.05.2022.

Sir,

Sub: Mines and Minerals - Minor Mineral - Sand quarry
- Virudhunagar District - Sattur Taluk - Nenmeni
Village - River Vaipparu - S.F.No:1095 - Over an
extent of 4.95.50 Hectares - Permission requested
by Executive Engineer, WRD Mining and
Monitoring Division - Precise area communicated
- Mining plan submitted for approval - Approved -
regarding.

- Ref: 1. Rule 38-A of Tamil Nadu Minor Mineral
Concession Rules, 1959
2. The Executive Engineer, WRD, Mining and
Monitoring Division, Madurai letter
No. 26M/சா.12-29/Nenmeni/2022
Dated.07.03.2022
3. Joint Inspection Report dated: 18.03.2022.
4. Precise area communication letter in RC
No.KV1/347/2022 Dated: 23.03.2022.
5. Other connected records.

The Executive Engineer, WRD, Mining and Monitoring Division,
Madurai has submitted a proposal requesting sand quarry permission in
S.F.No:1095 over an extent of 4.95.50 Hects in River Vaipparu of Nenmeni
Village, Sattur Taluk, Virudhunagar District vide reference 2nd cited.

2. Based on the recommendations of the joint inspection carried out
by the Revenue Divisional officer Sattur and others, the request of Executive
Engineer WRD, Mining and Monitoring Division, Madurai had been
considered and the Precise area has been communicated to the applicant
under Rule 41 of TNMCR 1959 with a direction to produce Mining Plan and

Environmental Clearance obtained from the Authority concerned for grant of permission for Quarrying sand in the subject area vide reference 4th cited.

3. As requested the Executive Engineer, WRD., Mining and Monitoring Division, Madurai has submitted two copies of draft Mining Plan prepared by S.Suriyakumar, M.Sc., M.Phil. (Geo), EIA Coordinator (Mining), Accredited Consultant Organization, Reg.No: NABET/EIA/2124/RA-0228, Salem. The draft Mining Plan has been examined and verified with the provisions laid down in Rule 41 & 42 of TNMMCR 1959. Further it is revealed that the Mining Plan and also the plates had been prepared as per norms by providing necessary safety distance to the river bunds and other structures available in the precise area.

4. In exercise of the powers conferred in the Rules 41& 42 of Tamilnadu Minor Mineral Concession Rules 1959, the above said Mining Plan is here by approved subject to the following conditions:-

- i) That the mining plan is approved without prejudice to any other laws applicable to the quarry / area from time to time made by the Central Government, State Government or any other authority.
- ii) That the approval of the mining plan does not in any way imply the approval of the Government in terms of any other provisions of the Mines and Minerals (Development & Regulation) Act 1957, or any other connected laws including Forest (Conservation) Act 1980, Forest Conservation Rules, 1981, Environment Protection Act, 1980, Indian Explosives Act, 1884 (Central Act IV of 1884) and the rules made there under and the Tamil Nadu Minor Mineral Concession Rules, 1959.
- iii) That the mining plan is approved without prejudice to any other order or direction from any court of competent jurisdiction.
- iv) That the approval of mining plan does not confer any rights for the renewal of quarry lease.

- v) The approval is valid up to the subsistence of the lease period only.
- vi) The Executive Engineer, WRD, Mining and Monitoring Division, Madurai is requested to submit the application in Form-I as prescribed by the MOEF along with the approved Mining Plan to the State Environment Impact Assessment Authority to issue Environment Clearance.

Encl: Approved Mining Plan


Assistant Director,
Geology and Mining
Virudhunagar.

Copy to :

1. The Chairman, State Level Environment Impact Assessment Authority, Chennai.
2. The Commissioner,
Geology and Mining, Guindy, Chennai

**PUBLIC WORKS DEPARTMENT/
WATER RESOURCE DEPARTMENT**

From

The Executive Engineer,
PWD/WRO,
Mining and Monitoring Division,
Madurai- 625 002

To

The Member Secretary,
SEIAA, 3rd Floor,
Panagal Maaligai,
No.1, Jeenis Road,
Saidapet, Chennai-15.

Dt. 13.05.2022

Respected Sir,

Sub: Seeking Environmental Clearance for Category B2 project - Nenmeni Sand Quarry in Vaipparu river over an extent of 4.95.5 hectares in S.F.No. 1095(P), Nenmeni Village in Sattur Taluk, Virudhunagar District, Tamil Nadu.

Ref: Online submission – Proposal No: **SIA/TN/MIN/271159/2022 dated 13.05.2022**

Here with I am submitting Form-1M duly filled, Prefeasibility Report, Approved Mining Plan, Additional Documents, Softy of the EC Report and DD for Rupees twenty thousand only in favor of The Member Secretary, SEIAA, Chennai for Rs 20,000, DD.No. 050791Date- 12-05-2022,Branch- Kulavoi Patty, Bank- Canara Bank. Hence, I request you to kindly process my application for grant of Environmental Clearance at the earliest and acknowledge the receipt of the same.

Thanking You,

Yours faithfully,


18/5/22
Assistant Engineer, PWD/WRD
Section - II
Mining and Monitoring Sub Division
Virudhunagar.


18/5/22
Assistant Executive Engineer, PWD/WRD
Mining and Monitoring Subdivision,
Virudhunagar


18/5/22
Executive Engineer,
PWD, WRD, MMD
Madurai


18/5/22

ENVIRONMENTAL
CLEARANCE



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Tamil Nadu)

To,

The Executive Engineer
THE EXECUTIVE ENGINEER, MADURAI
PWD,WRD,MMD,Thallakulam, Madurai -625002

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/TN/MIN/271159/2022 dated 13 May 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC22B001TN154780 |
| 2. File No. | 9265 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | The Executive Engineer MMD WRD
Nenmeni sand quarry |
| 7. Name of Company/Organization | THE EXECUTIVE ENGINEER, MADURAI |
| 8. Location of Project | Tamil Nadu |
| 9. TOR Date | N/A |



The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 10/09/2022

(e-signed)
Thiru.Deepak S.Bilgi
Member Secretary
SEIAA - (Tamil Nadu)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)





THIRU.DEEPAK S. BILGI, I.F.S.
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY-TAMILNADU
3rd Floor, Panagal Maaligai,
No.1, Jeenis Road, Saidapet,
Chennai - 600 015.
Phone No. 044-24359973
Fax No. 044-24359975

ENVIRONMENTAL CLEARANCE

Lr. No:SEIAA-TN/F.No.9265/EC/1(a)/5226/2022, dated:25.08.2022

Sir/Madam

Sub: SEIAA - TN -Proposed Sand Quarry in Vaipparu River Basin at S.F.No. 1095(P), over an Extent of 4.95.5 Hectares in Nenmeni Village, Sattur Taluk, Virudhunagar District, Tamil Nadu by The Executive Engineer, WRD, Mining and Monitoring Division, Madurai - Environmental Clearance Issued -Regarding:

- Ref: 1. Online proposal No.SIA/MIN/2/1159/2022, Dated: 13.05.2022
2. Your Application for Environmental Clearance dated: 19.05.2022
3. Minutes of the 293rd meeting of SEAC held on 08.07.2022
4. Site inspection by the sub-committee on 13.07.2022
5. Minutes of the 299th SEAC meeting held on 23.07.2022
6. Minutes of the 544th SEIAA meeting held on 25.08.2022

Details of Minor Mineral Activity:

This has reference to your application first & second cited. The proposal is for obtaining Environmental Clearance for mining / quarrying of minor minerals based on the particulars furnished in your application as shown below.

S.N	Particulars	Details furnished
1.	Name of the Owner/Firm	The Executive Engineer PWD,WRO, MMD Thallakulam Madurai-625002.

rah
MEMBER SECRETARY
SEIAA-TN

2.	Type of quarrying	Sand
3.	Name of the River	Vaipparu River
4.	S.F No. Of the quarry site with area break-up	1095 (P)
5.	Village in which situated	Nenmeni
6.	Taluk in which situated	Sattur
7.	District in which situated	Virudhunagar
8.	Extent of quarry (in ha.)	4.955 Ha
9.	Proof of land ownership. If owned, Patta copy. If not own patta land, agreement/lease copy entered with the owner (to be enclosed) details	The proposed site is located in River basin of a poramboke land. This land is maintained by PWD
10.	New or existing quarry	Fresh
11.	Period of quarrying proposed	6 Months
12.	Type of mining	Open cast method by Mechanized means Poclain/Excavators and tippers
13.	Production (Quantity in m ³)	49550 m ³ Sand
14.	Depth of quarrying	1m below bed level
15.	Latitude & Longitude of all corners of the quarry site:	N9°19'14.0982" to E77°59'30.6180" N9°19'16.9688" to E77°59'33.7996" N9°19'13.1709" to E77°59'42.8811" N9°19'08.1037" to E77°59'40.8007"
16.	Top Sheet No.	58 G/15
17.	Man Power requirement per day:	30 Nos.
18.	Precise area communication letter	Rc.No.KV1/347/2022, Dated:23.03.2022
19.	Mining Plan approved letter	Rc.No.KV1/347/2022, Dated:02.05.2022
20.	Water requirement:	5.0 KLD
	1. Drinking	0.5 KLD
	2. Utilities	1.5 KLD
	3. Dust suppression	1.5 KLD

	4 Green Belt (in KLD)	1.5 KLD
21.	Depth of water table	5m BGL
22.	Project Cost (excluding EMP cost)	Rs. 25 Lakhs
23.	EMP cost	Rs. 6.25 Lakhs
24.	R.L upstream	46.594m
25.	R.L downstream	46.223m
26.	Starting km., of the mining site of the river	1.98 km
27.	Ending km., of the mining site of the river	2.31 km
28.	AD mines 500m cluster letter	Re.No.KV1/347/2022, dated.11.05.2022
29.	VAO certificate regarding 500m radius cluster	VAO Letter Dated: 09.05.2022
30.	<p>Validity: This Environmental Clearance is granted to Mining of Sand Quarry for the production quantity of 49550 m³ of Sand for the period of six months with respect to the issue of District Collector's Proceedings.</p>	

The proponent has furnished sworn affidavits in the Non judicial stamp paper stating the following:

The Executive Engineer, Water Resources Department, Mining and Monitoring Division, Madurai District, Tamil Nadu state-625-002, solemnly declare and sincerely affirm that:

We have apply for getting environmental clearance to SEIAA, Tamil Nadu for quarry lease for quarry Sand for over an extent of 4.955 Hectares of Government lands in S.F.No: 4095 (Part) of Vaippar River in Nenmeni Village, Sattur Taluk, Virudhunagar District, and Tamil Nadu.

1. We swear to state and confirm that within 10km area of the quarry site, we have applied for environmental Clearance, none of the following is situated.

- Protected areas notified under the Wild Life (Protection) Act, 1972.
- Critically polluted areas as identified by the Central pollution control board constituted under water (Prevention and Control of Pollution) Act, 1974.
- Eco- Sensitive areas as notified
- Interstate border.

1. I will complete the following Corporate Environment Responsibility (CER) activities before commencement of the quarrying activities.


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SEIAA-TN

CER Activity	Project Cost (Rs In Lakh)	CER Cost 2% of Project Cost (Rs.in Lakh)
1. It is a Public and Government bonafied project. Hence, cost for Corporate Environment Responsibilities (CER) does not involve in this project. If any direction given by the Competent Authority for CER activity, the same will be followed by the PWD department after obtained the permission from the Government.	Nil	Nil

2. The total area of following quarries located within 500m radius from the periphery of our quarry site details as shown below.

Proposed Quarry

Sl.No	Name of the Owner	Village	S.F.No	Extent (in Ha)
1.	The Executive Engineer, Water Resources Department, Mining and Monitoring Division, Madurai District, Tamil Nadu state. 625 002	Nenmeni	1095 (Part)	4.95.5

Existing Quarry

Sl.No	Name of the Owner	Village	S.F.No	Extent (in Ha)
1.		Nil		

Abandoned Quarry

Sl.No	Name of the Owner	Village	S.F.No	Extent (in Ha)
1.		Nil		

3. There will a not be any hindrance or disturbance to the living people while transporting the mineral and quarrying activities

4. There are no approved habitation with in 300m meters radius from the periphery of our quarry.

[Signature]
MEMBER SECRETARY
SEIAA-TN

5. We swear that afforestation will be carried out during the course of quarrying operation and maintained.
6. The required insurance will be taken in the name of the labors working in the quarry site.
7. Approach road belongs to local panchayat only and no other private patta roads encountered.
8. We will not engage any child labor at our quarry site and we are aware that engaging child labor is punishable under law.
9. All the type of safety/protective equipments will be provided to all the laborers working in my quarry.
10. There is no permanent structures, temples etc. are located within 300m from the periphery of our quarry.

We ensure to do all the social and Environment commitment as mentioned in the Mining Plan to the Best of our Knowledge.

Details of 500M radius Proposed quarry:

The Project Proponent has submitted a copy of the letter obtained from the District Collector, Department of Geology & Mining, Virudhunagar District in his letter Rc.No.KV1/347/2022, dated.11.05.2022 has stated that the details of other quarries (Proposed / Existing / Abandoned Quarries) within a radius 500m from the boundary of the proposed quarry site as follows:

"No other quarries located within a radius of 500m from the proposed Sand Quarry over an extent of 4.95.5 Ha located at S.F.No. 1095(P), in Nenmeni Village, Satur Taluk, Virudhunagar District".

a) Details of Existing Quarries

S. No	Name of the Owner	Village & Taluk	SF.No	Extent (in Hects.)	Minerals	Remarks
Nil						

b) Details of Abandoned Quarries.

S. No	Name of the Owner	Village & Taluk	SF.No	Extent (in Hects.)	Minerals	Remarks
Nil						


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SEIAA-TN

e) Details of proposed Quarries

S. No	Name of the Owner	Village & Taluk	SF.No	Extent (in Hects.)	Minerals	Remarks
1.	Govt. Sand Quarry	Nenmeni, Sattur	1095	4.95.50	Sand	KV1/347/2022, dated.23.03.2022

SEAC Remarks

Proposed Sand quarry over an extent of 4.95.5 Ha in Vaipparu river, located at S.F.No: 1095 (P), Nenmeni village, Sattur Taluk, Viruthunagar District, Tamil Nadu by the Executive Engineer, PWD/WRD For Environmental Clearance.

The proposal was placed for appraisal in this 299th SEAC Meeting held on 23.07.2022. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Proponent, Executive Engineer, PWD/WRD, has applied for Environmental Clearance proposed Sand quarry over an extent of 4.95.5 Ha in Vaipparu river located at S.F.No: 1095 (P), Nenmeni village, Sattur Taluk, Viruthunagar District, Tamil Nadu.
2. The project/activity is covered under category "B2" of Item 1(a) "Mining of Minerals Projects" of the schedule to the EIA Notification, 2006.
3. As per mining plan, the lease period is 6 months and the mining plan for the period of 6 months & mining quantity should not exceed 49550 cu.m. of sand. The ultimate depth 1 metres below bed level.
4. Earlier the proposal was placed in 293rd SEAC meeting held on 08.07.2022. Based on presentation & documents furnished by the PP, SEAC decided to carry out onsite inspection by the Sub-Committee constituted by SEAC to assess the present Environmental Condition.

Based on the above, The State Expert Appraisal Committee (SEAC) TamilNadu constituted a sub-committee vide its Lr.No.SEAC/TN/9265SiteInspection/2022, dt.08.07.2022 to inspect and study the field condition for the proposal seeking EC for a sand quarry proposed at Nenmeni village in SF No. 1095 (P) Sattur Taluk, Viruthunagar District. The Committee comprises of Thiru R.Thangaprakasam, member SEAC.

As per the above letter the sub-committee visited the site on 13.07.2022. The observations made in the field and recommendation derived on the basis of the field visit is as below:

Observations:

- Proposed sand quarry is located on the southern side of the Nenmeni Village in SF. No.1095 (P) in the river bed of Vaippar. It is close to the left bank of Vaippar River.
- It is located on 2.5km downstream of Irukkangudi Reservoir on the upstream there is on gauging scale fixed of CPWD at 520m.
- On the downstream there is a causeway connecting Nenmeni and Vannimadai village at 645m and down below the causeway two intank wells feedy the drinking water need of the village.
- The sand at the proposed site is replenished well and sand is deposited above the bed level.
- It was informed by the WRD officials that a temporary road with bio-degradable material will be formed along the banks of river to transport the sand to the yard.

Recommendations:

- The following recommendations of the Enforcement & Monitoring Guidelines for Sand Mining, 2020 of the MoEFCC, Government of India (Annexure VIII Salient provision for sand mining in the state of Tamil Nadu) can be implemented.

"To monitor the groundwater level during sand quarrying operations, a network of existing wells may be established around the sand quarrying area and new piezometers must be installed at all sand quarry sites. Monitoring of Ground Water Quality in the vicinity (one Km radius from the sand quarrying site) shall be carried out once in two months."

- In this endeavour, Groundwater Wing of the Water Resources Department of the PWD may be engaged.
- As per Rule 36 of the Tamil Nadu Minor Mineral Concession Rules 1956, no sand quarry should be allowed with in 500m radial distance from the location of any bridge, water supply system, infiltration well or pumping installation. Hence, EC is recommended to the Nenmeni sand quarry in SF No. 105(P) in the river bed of Vaippar river.


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SEIAA-TN

The proposal has again been placed in 299th SEAC meeting held on 23.07.2022. Based on the recommendations of the sub-committee and documents furnished by the project proponent, SEAC decided to recommend the proposal for the grant of Environmental Clearance subject to the normal conditions stipulated by MOEF&CC, in addition to the following specific conditions:

1. The prior Environmental Clearance granted for this mining project shall be valid for the project life including production value as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, whichever is earlier.
2. As per the MoEF&CC Office Memorandum F.No. 22-65/2017-IA-III dated: 30.09.2020 and 20.10.2020 the proponent shall adhere the EMP as committed.
3. The proponent shall fix flag posts at boundaries for the proposed mining area covering an extent of 4.95-5 Ha. There should be no deviation/ violation with respect to the area demarcated for quarrying.
4. The depth of sand quarrying shall be restricted to 1 m from the theoretical bed level.
5. The project proponent shall monitor the groundwater level during sand quarrying operations, a network of existing wells may be established around the sand quarrying area and new piezometers must be installed at all sand quarry sites. Monitoring of Ground Water Quality in the vicinity (one Km radius from the sand quarrying site) shall be carried out once in two months by engaging Groundwater Wing of the Water Resources Department.
6. An interdisciplinary team consisting of hydrogeologists, soil scientists, PWD engineers, TWAD Board engineers, and officials may be formed. It can conduct a scientific study to decide the distance or a range of distance that should be maintained between a sand quarry and infiltration and collection wells.
7. To prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration.
8. At no cost the impact of sand mining should interfere with the habitation and cultivation in the nearby area along the river bed.
9. The mining area must be demarcated leaving at least 50m from the river embankment on either side.
10. Contouring of the river bed has to be taken to ascertain the relative levels of sand in the river and also to suggest the depth of sand mining.

11. To ensure safety measures along the boundary of the quarry site, security guards are to be engaged during the entire period of mining operation.
12. Wherever irrigation channels take off from the river within the boundary of the mining project, the mining operation should not affect the flow of water in the irrigation channels.
13. The entire sand mining operation should be as per the guidelines for sustainable sand mining issued in 2016 by the MoEF & CC, GOI, New Delhi.
14. If the agricultural activities (or) thick greeneries are being carried out around all the sand mining projects, the mining operation should not affect the greeneries (or) agricultural activities as well as it should not lead to depletion of water in the open wells located nearby.
15. The approach road and loading of the sand in the vehicles, movement of the vehicle should be planned and implemented in such a way that there is no noise and dust pollution in the nearby habitation. We recommend that PWD should maintain at least a safe distance of 300m from the habitations while planning the approach road and the loading operation. Wherever necessary and near the habitation in particular dust suppression measures to be adopted. While the loaded vehicle move on the road that should be fully covered with tarpaulin.
16. The pathway used by all machineries should be properly constructed and maintained by the PWD in order to avoid pollution.
17. The mining operation should be above the ground water table.
18. Adequate statutory manpower to be deployed for complying with the provisions to use heavy machineries as per Mines Safety Regulations (MCDR, 2017 & MMR, 1961).
19. The Proponent shall provide Provision of bio-toilet to be ensured and confirmed.
20. During the sand mining work, appropriate progressive mine closure activities must be implemented to restore the river bed to its original status for ensuring the free flow.

SEIAA Remarks

The proposal was placed in the 544th Authority meeting held on 25.08.2022. After detailed discussion, the Authority accepts the recommendation of SEAC and decided to grant Environmental Clearance subject to the conditions as recommended by SEAC in addition to the following condition.

1. The Project Proponent shall follow in Sustainable Sand Mining Management Guidelines, 2016 and Enforcement and Monitoring Guidelines for Sand Mining, MoEF& CC, 2020.


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SEIAA-TN

2. The Proponent shall ensure the biodiversity, the natural ecosystem, the soil micro flora, fauna and soil seed banks are maintained.
3. The project proponent should not disturb the native flora & fauna.
4. The proponent shall ensure that the activities should in no way result in disturbance to forest and trees in vicinity.
5. The proponent shall ensure that the operations shall not result in loss of soil biological properties and nutrients.
6. The activity should not result in CO₂ release and temperature rise and add to micro climate alternations.
7. The river area restoration protocols should be strictly adhered with appropriate sand soil rehabilitation measures to ensure ecological stability of the area maintain flow of river.
8. The proponent shall ensure that the activity does not disturb the movement of grazing animals and free ranging wildlife.
9. The proponent shall ensure that the activity does not disturb the biodiversity, the flora & fauna in the ecosystem.
10. The proponent shall ensure that the activity does not disturb the water bodies and natural flow of surface and ground water, nor cause any pollution, to water sources in the area.
11. The proponent shall ensure that the activities undertaken should not result in carbon emission and temperature rise, in the area.
12. The proponent shall ensure that the area is ecologically restored to conserve the ecosystems and ensure flow of goods and services.
13. The proponent shall ensure that the activities shall not disturb the agro biodiversity and agro farms all agriculture activities in the village around.
14. The proponent shall ensure that the activity shall not result in invasion by invasive alien species.
15. The proponent shall ensure that activity shall not deplete the indigenous soil seed bank and disturb the mycorrhizal fungi, soil organism, soil community nor result in eutrophication of soils and water.
16. The proponent shall ensure that all mitigation measures listed in the EIA/EMP are taken to protect the biodiversity and natural resources in the area.
17. The proponent shall ensure that the activities should not impact the water bodies/wells in the neighbouring open wells and bore wells nor impact the water table and levels.

18. The proponent shall ensure that the activities should not disturb the resident and migratory birds.
19. The proponent shall ensure that the activities should not disturb the river flow, nor affect the Odai, Water bodies, Dams in the vicinity.
20. The proponent shall ensure that the activities should not disturb the vegetation and wildlife in the adjoin reserve forests and areas around.
21. The proponent should ensure that there is no disturbance to the agriculture plantations, social forestry plantations, waste lands and reserve forests. There should be no impact on the land, water, soil and biological environment and other natural resources due to the mining activities.
22. Activities and operations should not deteriorate the physical, chemical biological constituents of the river eco system and the water quality should not be affected.
23. All efforts should be taken for eco restoration and maintain of the river and the river embankment for sustainable management of the river eco system.
24. Activities should not pollute the water in the river by garbage and dumping of wasted and the Riparian vegetation should not be affected, waste water should not be released into the river.
25. Activities should not affect the human health in the area, particularly causing pandemics and disease.
26. There should be no disturbance to the river ecosystem due to any irrational human use during the sand mining activities.
27. There should be no disturbance to the food habitants and food web and food chain.
28. Perennial sprinkling arrangement shall be in place on the haulage road for fugitive dust suppression. Fugitive emission measurements should be carried out during the mining operation at regular intervals and submit the consolidated report to TNPCB once in six months.
29. The Proponent shall ensure that the Noise level is monitored during mining operation at the project site for all the machineries deployed and adequate noise level reduction measures undertaken accordingly. The report on the periodic monitoring shall be submitted to TNPCB once in 6 months.
30. Proper barriers to reduce noise level and dust pollution should be established by providing greenbelt along the boundary of the quarrying site and suitable working methodology to be


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SEIAA-TN

- adopted by considering the wind direction.
31. Ground water quality monitoring should be conducted once in every six months and the report should be submitted to TNPCB.
 32. The proponent shall ensure that the transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village Road and shall take adequate safety precautionary measures while the vehicles are passing through the schools / hospital. The Project Proponent shall ensure that the road may not be damaged due to transportation of the quarried sand; and transport of sand will be as per IRC Guidelines with respect to complying with traffic congestion and density.
 33. The Project Proponent shall comply with the provisions of the Mines Act, 1952, MMR 1961 and Mines Rules 1955 for ensuring safety, health and welfare of the people working in the mines and the surrounding habitants.
 34. The project proponent shall ensure that the provisions of the MMRD, 1956, the MCDR 2017 and Tamil Nadu Minor Mineral Concession Rules 1959 are complied by carrying out the quarrying operations in a skillful, scientific and systematic manner keeping in view proper safety of the labour, structure and the public and public works located in that vicinity of the quarrying area and in a manner to preserve the environment and ecology of the area.
 35. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be informed to the District A/D/D (Geology and Mining) District Environmental Engineer (TNPCB) and the Director of Mines Safety (DMS), Chennai Region by the proponent without fail.
 36. The Project Proponent shall abide by the annual production scheduled specified in the approved mining plan and if any deviation is observed, it will render the Project Proponent liable for legal action in accordance with Environment and Mining Laws.
 37. Prior clearance from Forestry & Wild Life including clearance from committee of the National Board for Wildlife as applicable shall be obtained before starting the quarrying operation, if the project site attracts the NBWL clearance, as per the existing law from time to time.
 38. All the conditions imposed by the Assistant/Deputy Director, Geology & Mining, concerned District in the mining plan approval letter and the Precise area communication letter issued by concerned District Collector should be strictly followed.

39. The Project proponent shall install a Display Board at the entrance of the mining lease area/abutting the public Road, about the project information as shown in this minute.

Environment Clearance is subject to strict adherence of conditions below:

1. Administrative:

1. The project authorities should advertise with basic details at least in two widely circulated local newspapers, one of which shall be in the vernacular language of the locality concerned, within 7 days of the receipt of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at the web site of the SEIAA, TN at <http://seiaa.tn.gov.in> and a copy of the same is being sent to the Regional Office of Ministry of Environment and Forest, Government of India located at Chennai.
2. Mining activity should be reviewed by the District Collector after one year and decide for further extension.
3. The District Collector shall ensure that the DSR (District Survey Report) shall be, as per EIA Notifications 2016 as amended in 15.04.2016 and the copy of the revised/approved DSR may be sent to SEIAA for record.
4. The proponent fulfils the conditions imposed by the Hon'ble Madurai Bench of Madras High Court in the order in W.P.(MD) Nos. 4251, 7960, 14577, 15121, 8655, 13836, 16160, 15343, 11376, 17143 and 17531 of 2017 and connected Miscellaneous Petitions, dated: 16.02.2018.
5. Quarry lease area should be demarcated on the ground with pucca stone or concrete pillars to show the natural bed level and the depth of mining allowed. Boundary pillars at the interval of 50m each on all the four sides of the quarry site with red flags on every pillar and also in site pillars marking the level and depth up to one metre downwards shall be erected before commencement of quarrying.
6. The katcha roads between the bank of the river and the mining area shall be formed with locally available bio-degradable materials such as Sugar cane leaves etc.
7. A display Board shall be erected in local vernacular language at each of the following places.
 - At the river banks of mining site
 - In nearest village by which sand transportation will be carried out.


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- At the entrance of the village road from the Main Road (i.e) SH/NH/Union Road etc.,
The information as Annexed should be given in Bold and visible letters
- 8. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayath/Panchayath union, Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
- 9. Provision shall be made for the housing the construction labor nearby the site with all necessary infrastructure and facilities such as fuel for cooking, toilets, safe drinking water, etc. The housing may be in the form of temporary structures to be removed after the completion of the project. The proponent shall ensure that First Aid Box is available at site.
- 10. Taluk level Task Force Committee convened by Tahshildar should inspect the site to satisfy that the pre-conditions as above for commencing the mining operations are satisfactorily followed, and minute their field inspection, as per G.O.Ms.No.135 Industries (MMA-1) Dept. dt. 13.11.2009
- 11. The distance of the sand mining should commence from at a distance of 500 meter from the solid apron with proposed area mining. The proponent shall fix flag posts at boundaries for the proposed mining area covering an entire extent. There should be no deviation/violation with respect to the area demarcated for quarrying.
- 12. The proposed area of sand mining should start from 500m downstream of the irrigation structure.
- 13. The river bund needs to be protected during mining and transportation activities.
- 14. The dust emanating during transportation activity need to be controlled due to unpaved road conditions as a result of re-suspension of dust arising in and around the site.
- 15. Necessary caution needs to be taken regarding environment and ecological damage and protection as per the norms
- 16. The depth of sand quarrying shall be restricted to 1m from the theoretical bed level.
- 17. To prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration.